

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.20
C.P. (IB) No.03/BB/2024

IN THE MATTER OF:

M/s. Bangalore Airport Rail Link Ltd.

... Petitioner

Order under Section 59 of IBC, 2016

Order delivered on 10.07.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Parameshwar G. Bhat (PCS)

ORDER

1. Heard the learned PCS for the Petitioner.
2. On perusal of the records, it is noticed that the following documents are not produced along with the Petition:
 - a. Record of business/bank statement of the Petitioner Company before commencement of voluntary liquidation process;
 - b. Information sent to the ROC and the IBBI in Form GNL-2 and MGT-14 as regards the commencement of liquidation.
3. The Ld. PCS is directed to file the abovementioned documents, within a period of two weeks.
4. List the matter on **12.08.2024**.

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)